

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**O.A.No.372/2016 with MA No.144/2016**

**Ahmedabad, this the 21<sup>st</sup> day of February, 2018**

**Coram :**

**Hon'ble Dr. K.B.Suresh, Member (J)**

**Hon'ble Shri K.N.Shrivastava, Member (A)**

Smt. Punaben

Wife of Late Ganeshbhai Solanki

Age : 57 yers

Working as Safaiwala in the Office of the respondents

Residing at Nr. Bhagwat Provision Store,

Thakor Vas, Narol-382 425

Ahmedabad..... Applicant

(Advocate : Shri M.S.Trivedi )

**VERSUS**

1. The General Manager  
Western Railway,  
Churchgate, Mumbai 400 020.
2. The Divisional Railway Manager  
O/o. DRM, Western Railway,  
Divisional Office, BRC Division  
Vadodara.
3. The Divisional Railway Manager (DELETED)  
O/o. DRM, Western Railway,  
Ahmedabad Division,  
Nr. Chamunda Bridge, Asarwa,  
Ahmedabad 380 002..... Respondents  
(By Advocate : Shri M. J.Patel)

**ORDER (ORAL)**

**Per : Hon'ble Dr. K.B. Suresh, Member (J)**

Heard. The matter lies in a very short compass. When the Government employee passed away, the survivor is eligible to get family pension. For merely a fact that she has got her compassionate appointment, she will not be disentitled for her right to get family pension. But then applicant has approached only now, therefore, she is not eligible for any arrears, but on prospective basis, from the date of filing of the OA, she is eligible for family pension. The respondents are directed to calculate and fix the family pension payable to her within a period of three months from the date of receipt of a copy of this order according to law. The OA is allowed to this extent. No costs. MA No.144/2016 for condonation of delay also stands disposed of.

**(K.N.Shrivastava)  
Member (A)**

**(K.B.Suresh)  
Member(J)**

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